

आयकर अपीलिय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "B", JAIPUR
श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 101/JP/2020
Assessment Year: 2014-15

M/s Akshay Eco Energy Corporation Private Limited, C/o-C L Yadav & Associates, 320, City Center, S.C. Road, Jaipur- 302001.	बनाम Vs.	I.T.O. Ward 7(3), Jaipur.
PAN No.: AALCA 0923 C		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Shri C.L. Yadav (CA)
राजस्व की ओर से / Revenue by : Ms. Chanchal Meena (Addl.CIT)

सुनवाई की तारीख / Date of Hearing : 21/10/2020
उदघोषणा की तारीख / Date of Pronouncement : 09/11/2020

आदेश / ORDER

PER: SANDEEP GOSAIN, J.M.

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-3, Jaipur dated 08/11/2019 for the A.Y. 2014-15, wherein the assessee has raised following grounds of appeal:

- "1. That in the facts and circumstances of the case and in law, the Id CIT(A) erred in confirming the action of Id. AO of making addition u/s 68 of the Act to the extent of Rs. 44,00,000/-. The action of the Id. CIT(A) is illegal, unjustified and arbitrary and against the facts of the case. Relief may please be granted by deleting the said addition of Rs. 44,00,000/-.*
- 2. That on the facts and circumstances of the case, the Id. CIT(A) erred in validating the action of the Id. A.O. where the Id. A.O. has*